

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 182 of 2019

In the matter of:

Thangam Metal Cans Pvt. Ltd. & Anr.

....Appellants

Vs.

R. Srinivasan & Ors.

....Respondents

Present

For Appellants: Mr. Shantanu Singh, Advocate.

For Respondents: Mr. Nikhil Nair, Sr. Advocate alongwith Mr. Ravi Raghunath, Mr. P. Ramesh Kumar & Mr. Raghav Rajeev Menon.

With

Company Appeal (AT) No. 220 of 2019

In the matter of:

Balaji Inimai

....Appellant

Vs.

R. Srinivasan & 12 Ors.

....Respondents

Present

For Appellant: Mr. Sougat Mishra, Advocate.

For Respondents: Mr. Nikhil Nair, Sr. Advocate alongwith Mr. Ravi Raghunath, Mr. P. Ramesh Kumar & Mr. Raghav Rajeev Menon.

ORDER

(Virtual Mode)

10.11.2020: Heard Learned Senior Counsel Mr. Nikhil Nair representing Respondent in Company Appeal (AT) No. 182 of 2019, he concluded his arguments.

In both the Appeals, Appellants have already concluded their arguments. Learned Counsel Shri Rana Mukherjee is not available due to some personal reason. Therefore, Learned Counsel Shri Shantanu Singh seeking time for

‘Reply’. Hence, both Appeals are fixed for ‘Reply’ arguments on behalf of Appellants.

Let the matter be fixed on **23th November, 2020.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

[Dr. Ashok Kumar Mishra]
Member (Technical)

Sim/RR